

## विवरण

क्रमांक	आवेदक का नाम	स्थान	निर्माण की जाने वाली वस्तु
1.	श्री आर० सी० तिवारी, कलकत्ता	गाजियाबाद	पोलीथिलीन, पोयिरोपाइलीन फिल्म तथा हिल्ट धागा ।
2.	मे० सूरज इण्डस्ट्रीयल पैकिंग लि० लखनऊ	लखनऊ	पैकिंग तथा औद्योगिक बोर्ड
3.	रतन लाल कटियाल, कानपुर	कानपुर	पालिस्टीरिन मनके आदि ।
4.	मे० सेन्चुरी पल्प कलकत्ता	किचा	रसायनिक लुगदी तथा कागज
5.	डा० रोशन लाल भार्गव, लखनऊ	गाजियाबाद	परत चढ़ा अत्यधिक चमकीला कागज
6.	मेसर्स इन्सोव आटो लि०, कलकत्ता	लखनऊ	हल्की वाणिज्यिक गाड़ियां आदि ।

## Price of Steel

1103. SHRI P. K. DEO :  
SHRI R. R. SINGH DEO :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether attention of Government has been drawn to a report in the *Economic Times* of 21st October, 1970 regarding the depressing prices of steel in the country as a result of large scale imports coupled with a slack demand ; and

(b) if so, details thereof and reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir.

(b) The news item refers to a reduction in the open market prices of certain categories

of steel, which are generally higher than the JPC prices. Of late, Government have taken various steps to bring down the open market prices. These measures include greater attention towards production, better distribution, liberalisation of imports and some regulation of exports. As such, the reported decline in the open market prices is welcome.

वातानुकूलित डिब्बों, प्रथम तथा द्वितीय श्रेणी के डिब्बों और सैलून कारों की समाप्ति

1104 श्री राम सेवक यादव : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय का विचार वातानुकूलित, प्रथम तथा द्वितीय श्रेणी के डिब्बों और सैलून कारों को समाप्त करने का है :

(ख) यदि हां तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

रेलवे मंत्री (श्री नन्दा) : (क) जी नहीं।

(ख) सवाल नहीं उठता।

(ग) यह तो स्वीकार करना होगा कि जनता यात्रा के लिए जिन दर्जों की मांग करती है, उनकी व्यवस्था रेलों को करनी पड़ती है।

#### Setting up of New Units for Items on Banned List

1105. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) the progress made so far in fresh investments and setting up of new units for items on the banned list ;

(b) the number of applications received for licences alongwith items and the number of items for which permission was granted ; and

(c) the reasons for abolishing the banned list altogether ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) and (b). The 'banned list' for the purpose of licensing was withdrawn with effect from 13th March 1970. During the period from 13th March to 30th September 1970, 285 applications for licences under the Industries (Development & Regulation) Act, 1951, were received for the establishment of new industrial undertakings, for effecting substantial expansions and for manufacturing new articles in respect of items which were originally included in the 'banned list'. These applications involve an aggregate investment of Rs. 844.54 crores approximately, excluding a few cases where investment figures are not available. Out of these, a large number of applications are for nylon filament yarn, for which a public notice was issued recently. Of these applications, letters of intent have recently been issued in 2 cases ; 9 have been rejected and the remaining ones are under consideration. In the circumstances, it is too early to furnish any estimates in regard to the actual investments made in the approved schemes.

(c) In the past, certain items were placed on the 'banned list' for licensing on the ground that adequate capacity had been licensed. However, there are many items for which the anticipated capacity requirements cannot be fixed accurately and yet others where such estimates have been belied. Ultimately, it is for the entrepreneur himself to make a judgement of the demand for the particular item he wishes to manufacture. Also, with the raising of the exemption limit to Rs. 1 crore, the banned list has, in any case, lost much of its meaning. Besides, it is the intention of Government to issue licences liberally in the middle sector. Government have, therefore, dispensed with the 'banned list' from the point of view of the capacity, as an experimental measure.

#### Bokaro Steel Plant

1106. SHRI S. R. DAMANI : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether any new schedule of work has been drawn up for the Bokaro Steel Plant and target date fixed for its completion ;

(b) if so, what is the new date fixed for starting the first phase production of 1.7 million tonnes, and for the subsequent two phases of expansion proposed to reach the 2.5 million tonnes and 4 million tonnes production respectively ; and

(c) whether in view of the delay that has accrued, negotiations have been initiated for rescheduling the repayment of the Russian loan for this project and if so, the decision reached thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) and (b). No, Sir. There has been no re-scheduling since July, 1969. The existing construction schedule, which envisages the completion of erection of the first blast furnace complex by December, 1971 and the entire first stage to produce 1.7 million ingot tonnes of steel per year by March, 1973 has not been revised. The construction schedule for expansion to stage II of 4 million tonnes, of which 2.5 million tonnes will be an intermediary stage